

Annual Accounts of DDA for the year 1991-92 and Annual Statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : Sir, I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1991-92, together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT-758/96]

Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1996.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : Sir, I beg to lay on the Table—

A copy of the Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 520 (E) in Gazettee of India dated the 13th November, 1996, under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985.

[Placed in Library, See No. LT-759/96]

Memorandum of Understanding between Bongaigaon Refinery and Petrochemicals Ltd. and Ministry of Petroleum and Natural Gas etc. and Review and Annual Report of Cochin Refineries Ltd., Cochin for the year, 1995-96 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): Sir, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) :
 - (i) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-760/96]

- (ii) Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-761/96]

- (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-762/96]

- (iv) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-763/96]

- (v) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-764/96]

- (vi) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-765/96]

- (vii) Memorandum of Understanding between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-766/96]

- (viii) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-767/96]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review of the Government of the working of the Cochin Refineries Limited, Cochin, for the year 1995-96.

- (ii) Annual Report of the Cochin Refineries Limited, Cochin, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Audited General thereon.

[Placed in Library, See No. LT-768/96]